QUARTERS FOR GOVERNMENT SERVANTS

- •630. CHAUDHARY A. MOHAM-MAD: Will the Minister of WORKS, HOUSING AND SUPPLY ba pleased to refer to the answer given to Unstarred Question No. 511 in the Rajya Sabha on 7th June, 1967 and state:
- (a) the number of new quarters, in each category, in Delhi likely to be completed for allotment during the rest of the current year;
- (b) the reasons for which the priority dates of allotment of quarters in Types I to IV have been constant ly going back during the last five years; and what was the priority dates during the above years in each type;
- (c) the number of allotments made during the last four years, year-wise,

on medical grounds, out-of-tum or an ad *hoc* basis;

to Questions

- (d) the number of Government employees, out of 57,606, in Delhi who have not been allotted accommodation but have put in five, ten, ififteen, twenty years of service;
- (e) whether there is any proposal before Government to appoint a Parliamentary Committee to go into the working of the Directorate of Estates to streamline its working; and
 - (f) if so, the details thereof?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANNATH RAO): (a) to (f) A statement is laid on the Table of the House

STATEMENT

(a) The number of quarters, categorywise, likely to be completed during the rest of the current financial year is as follows: —

Type	Type								residences
V	-	+:			34		V000		4
IV	00	30			000	100			304
III						-			272
11							100	a 1	1232
									1812

- (b) The reasons for changes in the priority dates are certain liberalisation of the rules as follows: —
- (1) In May 1963, it was decided to liberalise the allotment rules so as to count the entire service rendered by a Government employee anywhere towards the priority date whereas prior to that, only service in Delhi/ New Delhi or Simla was taken as qualifying for allotment of accommodation.
- (2) In 1964, the rules were further liberalised to enable Government employees entitled to accommodation in types II to IV to count the entire service rendered under the Central Government in reckoning the date of entitlement instead of only the date

from which they receive emoluments corresponding to the class of accommodation.

- (3) In 1966, it was decided as a further liberalisation to count the service rendered under a State Government or in Foreign Service also towards priority date.
- (4) As a further liberalisation of the rules, Government employees are now entitled to apply at any time during the allotment year and all applications received up to the 20th of a month are included in the waiting lists for allotment in the subsequent month. Allotment Lists are thus kept up-to-date monthly instead of only once in six months or once in a year as before.

The priority dates covered during the last five years in these types are as under:

Year					reached Dates Types					
						II	111	IV		
1963	,				30-12-53	[15-5-45	[15-12-54	1-11-54		
1964					19-11-55	19-6-44	12-2-43	7-5-41		
1965					31-12-47	13-10-44	14-8-42	7-8-43		
1966					9-5-55	1-12-47	27-3-44	16-11-42		
1967	(up	to 15-6	6-67)		28-8-46	14-12-47	28-12-43	1-4-4		

- (c) and (d) The information is being collected and will be laid on the Table of the House.
 - (e) No.
 - (f) Does not arise.

TRAINING CENTRE FOR G.F.A.M. COURSE AT BHUJ

- •631. DR. B. N. ANTAN1: Will the Minister of HEALTH AND FAMILY'PLANNING be pleased to state:
- (a) whether it is a fact that there is no Training Centre for G.F.A.M. Course at Bhuj, District Kutch in Gujarat; if so, the reasons therefor;
- (b) whether he has received repeated representations to open a Centre at Bhuj in view of the isolated geographical situation of Kutch and the consequent difficulties of medical men and students in this district; lind
- (c) whether It is also a fact that centres after centres are being opened in various district towns in Gujarat and Kutch is the only district left without such a centre?

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. S. CHANDRASEKHAR): (a) and (c) The requisite information has been called for from the State Government and will be laid on the Table of the Sabha in due course.

(b) Yes. Sir.

BUDDHIST CONVERTS FROM SCHEDULED CASTES

- •632. SHRI GULAM NABI UNTOO: Will the Minister of SOCIAL WELFARE be pleased to state:
- (a) whether it is a fact that new converts to Buddhism from Scheduled Castes do not enjoy the facilities provided for the Scheduled Castes; and
- (b) if the answer to part (a) above be in the affirmative, the reasons therefor?

THE MINISTER OF STATE IN THE **DEPARTMENT** OF SOCIAL WELFARE (DR. SHRIMATI PHUL-RENU GUHA): (a) and (b) According to the President's orders specifying the Scheduled Castes in the various States/Union Territories, no person who professes a religion different from the Hindu or the Sikh religion is deemed to be a member of the Scheduled Castes. The Scheduled Caste converts to Buddhism are not, therefore, lawfully entitled to be treated as members of the Scheduled Castes.

Supply of powerine to U. P.

- •553. SHRI TRILOKI SINGH: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:
- (a) whether it is a fact that adequate arrangements for supply of powerine, the fuel necessary for

J-Transf erred from the 19th June, 1967.